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తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
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No. 19] HYDERABAD, SATURDAY, DECEMBER 17, 2016.

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana  
Legislative Assembly on 17th December, 2016.

**L. A BILL No. 19 OF 2016.**

**A BILL FURTHER TO AMEND THE TELANGANA  
COMMISSION FOR BACKWARD CLASSES  
ACT, 1993.**

Be it enacted by the Telangana State Legislature in the  
Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana  
Commission for Backward Classes (Amendment) Act, 2016

Short title  
and  
commence-  
ment.

B.217-1 (H)

[1]

(2) It shall be deemed to have come into force with effect from the 8th October, 2016.

Amend-  
ment of  
section 3.  
Act No. 20  
of 1993.

2. In the Telangana Commission for Backward Classes Act, 1993, for clause (a) of sub-section (2) of section 3, the following clause shall be substituted, namely:-

“(a) a Chairperson who is or has been a Judge of High Court or a Social Scientist or a person of eminence who has worked for the Welfare of weaker sections of society;”

Repeal of  
Ordinance  
11 of 2016.

3. The Telangana Commission for Backward Classes (Amendment) Ordinance, 2016 is hereby repealed.

**STATEMENT OF OBJECTS AND REASONS**

Section 3 (2) (a) of the Telangana Commission for Backward Classes Act, 1993 (Act No. 20 of 1993) provides for nomination of a person who is or has been a Judge of High Court or a Retired Judge of the Supreme Court as a Chairperson of the Commission for Backward Classes, in the State, by the Government.

It has been decided by the Government to provide for consideration of a Social Scientist or a person of eminence who has worked for the welfare of weaker sections of society also for nomination as a Chairperson of the Commission, with a view to safeguard the interests of the Backward Classes and to render quick justice by taking up various measures for eradication of social and educational backwardness among the backward classes, by suitably amending the said section 3 (2) (a) of the Telangana Commission for Backward Classes Act, 1993.

As the Legislature of the State was not then in session and it was decided to amend the Act immediately, the Governor of Telangana has promulgated the Telangana Commission for Backward Classes (Amendment) Ordinance, 2016 (Telangana Ordinance No. 11 of 2016) on the 8th October, 2016 and the same was published in the Telangana Gazette on the 08-10-2016.

This Bill seeks to replace the said Ordinance.

**JOGU RAMANNA,**  
Minister for BC Welfare,  
Forest and Environment.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Commission for Backward Classes (Amendment) Bill, 2016, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**JOGU RAMANNA,**  
Minister for BC Welfare,  
Forest and Environment.

**Dr. S. RAJA SADARAM,**  
Secretary to State Legislature.